

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 230 OF 2016

Dated: 6th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

TANGEDCO

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Ms. Anushree Bardhan
Ms. Ranjitha Ramachandran for R.2

ORDER

Learned counsel for the respondents seek three weeks time to file reply. They may file the same on or before 28.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.05.2017 after serving copy on the other side.

List the matter on **17.07.2017.**

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson